

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2345
ANSWERED ON:07.12.2012
NATIONAL COMMITTEE ON FOREST RIGHTS ACT, 2006
Kumar Shri Kaushalendra

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government has constituted National Committee on Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 to monitor the implementation of the Act;
- (b) if so, the details thereof along with the major recommendations of the said committee; and
- (c) the action taken by the Government on the said recommendations?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SMT. RANEE NARAH)

(a) to (c): The Ministry of Environment & Forests and the Ministry of Tribal Affairs had constituted a Joint Committee in April 2010 to study in detail the implementation of the Forest Rights Act, 2006 (FRA) including factors that were aiding/impeding its implementation and recommend necessary policy changes in the future management of the forestry sector in India which might be necessary as a consequence of the implementation of the Forest Rights Act. The Committee has submitted its report to the Government. The report includes inter-alia recommendations/ suggestions relating to process and institutions of the FRA, individual and community forest rights, future structure of forest governance, enhancing livelihoods through non-timber forest produce and convergence of development programmes for tribals and forest dwellers. The recommendations/ suggestions of the Committee are under examination.